

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-330/ND/2017

In the matter of :

ANTZ Age Technologies (P) Ltd.PETITIONER
Vs.
Durha Infracon (P) Limited .. RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Ashok Juneja, Advocate
Ms. Ritika Shaw, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

At the request of the Learned Counsel for the petitioner, the application is allowed to be withdrawn and the application is ordered to be dismissed as withdrawn. Let the files be consigned to records after completing due formalities.

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
28.11.2017